

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/132/2013-CERC**

**Date: 12 June, 2019**

**Sub: Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fifth Amendment) Regulations, 2019.**

**ERRATA**

The Central Electricity Regulatory Commission has notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fifth Amendment) Regulations, 2019. The clerical error that has crept in said Regulations is rectified as per the following.

- a. In para 4.1, the phrase “The following proviso” may be read as “The third proviso”
2. The above is deemed to have come into force with effect from the same date as Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fifth Amendment) Regulations, 2019 have come into effect.

Sd/-  
**(Sanoj Kumar Jha)**  
**Secretary**